West Bengal Act V of 1952

THE WEST BENGAL SALARIES AND ALLOWANCES ACT, 1952.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 21st July, 1952.]

An Act to provide for the salaries and allowances of holders of certain offices and for other matters connected therewith.

WHEREAS it is expedient to provide for the salaries and allowances of holders of certain offices and for other matters connected therewith;

It is hereby enacted as follows:-

1. (1) This Act may be called the West Bengal Salaries short title and Allowances Act, 1952.

(2) It shall be deemed to have come into force on the 13th ment. day of June, 1952.

and commence-

In this Act, unless there is anything repugnant in the Definisubject or context,-

tions.

- (a) "Chief Minister", "Minister", "Minister of State", "Deputy Minister" and "Parliamentary Secretary" mean respectively the Chief Minister, Minister, a Minister of State, a Deputy Minister and a Parliamentary Secretary of the Government of West Bengal;
- (b) "Speaker" and "Deputy Speaker" mean respectively the Speaker and Deputy Speaker of the West Bengal Legislative Assembly and "Chairman" and "Deputy Chairman" mean respectively the Chairman and Deputy Chairman of the West Bengal Legislative Council;
- (c) "residence" includes any garden, lawn or compound and any quarters for staff and servants and other buildings appurtenant thereto;
- (d) "maintenance" in relation to a residence includes structural alterations and repairs and also provision of electricity, gas and water therefor and payment of rates and taxes in respect thereof.
- (1) There shall be paid to the Chief Minister a salary of Rs.1,250 per month, to each Minister a salary of Rs.1,000 and per month, to each Minister of State a salary of Rs.850 per month and to each Deputy Minister a salary of Rs.750 per allowan-

(2) There shall be paid to each Parliamentary Secretary a salary of Rs.500 per month:

ces of Chief Minister, Ministers. etc.

(Sections 4-7.)

Provided that a salary of Rs.750 per month may be paid to not more than one Parliamentary Secretary whom the Chief Minister selects in this behalf.

(3) There shall also be paid to the Chief Minister a sumptuary allowance of Rs.500 per month, to each Minister a sumptuary allowance of Rs.250 per month and to each Minister of State a sumptuary allowance of Rs.150 per month.

Residences of Chief Minister and Ministers.

- 4. (1) The Chief Minister and each Minister shall be entitled, without payment of rent, to the use of a furnished residence in Calcutta throughout the term of his office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 350 per month or in the alternative such charges for accommodation in a hotel, boarding house or apartment as the State Government may by order determine.
- (2) All expenditure for furnishing any residence provided under this section and for the maintenance thereof shall be borne by the State Government and nothing shall be payable by the Chief Minister or any Minister in this connection:

Provided that all expenditure for such furnishing of residence shall be on such scales as the State Government may by order determine.

Conveyance allowances of Chief Minister and Ministers. 5. The Chief Minister and each Minister shall be entitled to a conveyance allowance of Rs.300 per month, or in lieu thereof a motor car to be provided by the State Government upon such conditions as regards their maintenance, repairs and running expenses as the State Government may by order determine.

House allowances and convey-ance allowances of Ministers of State and Deputy Ministers,

6. There shall be paid to each Minister of State a house allowance at the rate of Rs.300 per month and a conveyance allowance at the rate of Rs.250 per month and to each Deputy Minister a house allowance at the rate of Rs.250 per month and a conveyance allowance at the rate of Rs.200 per month.

Travelling and daily allowances. 7. The Chief Minister, the Ministers, the Ministers of State, the Deputy Ministers and the Parliamentary Secretaries shall be entitled to travelling and daily allowances while touring on public business at such rates and upon such conditions as the State Government may by rules determine.

V of 1952.]

(Sections 8-11.)

The provisions of this Act shall apply in relation to Provithe Speaker and the Chairman as they apply in relation to a Minister and shall also apply in relation to the Deputy Speaker and the Deputy Chairman as they apply in relation to a Deputy Minister.

applicable Speaker. etc.

9. Notwithstanding anything contained in the Bengal Legislative Chambers (Members' Emoluments) Act, 1937, the Deputy Speaker of the West Bengal Legislative Assembly and the Deputy Chairman of the West Bengal Legislative Council shall not be entitled to draw any salaries or allowances under the provisions of that Act.

Deputy Speaker and Deputy Chairman not to draw any salaries and allow. ances as members.

The State Government may make rules for carrying out the purposes of this Act.

Power to make rules.

Explanation.—The power to make rules under this section shall be in addition to the power to make rules conferred by any of the foregoing sections of this Act.

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I of 1937.

The West Bengal Ministers' Emoluments Act, 1948, Repeal. is hereby repealed.